IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.14/252/ND/2018

In the matter of

Manish Traders Ltd

....PETITIONER

Vs.

ROC, YPA Hospitality (P) Ltd

& Income tax Department

... RESPONDENT

SECTION:

Under Section 252(3) & 213 (b)

Order delivered on 08.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

. .

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing

Counsel, Income tax Department.

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 24.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.1.2018